

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**

Original Application No. 108/2024/EZ

SRIKANTA DASH APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS..... RESPONDENTS.

I N D E X

Sl. No.	Description of documents	Pages.
1.	Counter affidavit filed by Respondent No.6	4 - 10
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Cuttack.

Dt. 19.09.2024


Addl. Govt. Advocate

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA.**

Original Application No.108/2024/EZ

SRIKANTA DASH APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS..... RESPONDENTS.

**COUNTER AFFIDAVIT FILED BY
RESPONDENT NO.6.**

I, Smt. Poornima P., aged about 33 years, D/o. Pandian M., at present working as Divisional Forest Officer, Khordha Forest Division, At/P.O./Dist.- Khordha, do hereby solemnly affirm and state as follows:-

1. That, I am working as Divisional Forest Officer, Khordha Forest Division, hereinafter referred to as the answering respondent No.6 and as such I am competent to swear this affidavit in my official capacity.
2. That the averments made in Para-1 to 4 of the Original Application need no comments.
3. That as regards in Para-05&06, it is humbly submitted that, the Hon'ble NGT had ordered to constitute a committee comprising of the following members and that the committee shall visit the site in question and submit its report on affidavit within four

Poornima P
Divisional Forest Officer
Khordha Division, Khordha



SRIKANTA DASH

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weeks with regard to the allegation made in Original Application No. 108/2024

- I. District Magistrate, Nayagarh or his representative not below the rank of Addl. District Magistrate, Nayagarh
- II. Divisional Forest Officer, Khurda or his representative not below the rank of Asst. Conservator of Forests.
- III. Senior Scientist, Odisha State Pollution Control Board, Berhampur

As per direction of the Hon'ble NGT, Collector, Nayagarh being the Nodal Officer in this case constituted the committee taking the following members (1) A.D.M.(Revenue), Nayagarh, the representative of Collector, Nayagarh (2) Asst. Conservator of Forest, the representative of (DFC), Khurda (3) Regional Officer, State Pollution Control Board, Berhampur the representative of Senior Scientist, OSPC Board.

The site was visited by the team on 02.07.2024. The Tahasildar, Ranpur with Revenue Supervisor & R.I., Hansara were present with village map and ROR of village Akhupadar. The Forest Ranger, Ranpur was also present on the spot. The owner of Swastik Farm Sri Swaraj Kumar Mohanty (OP No.11) and his wife Rangin Mohanty (OP No.12) were present at the spot. The team examined the contents of the allegation made in the original application of the petitioner in details with help of the available records.

Poanena
Divisional Forest Officer
Khordha Division, Khordha



AKTEA

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The Committee found that the Swastik Farm has been established in a compact patch on the following land schedule of village Akhupadar of Ranpur Tahasil which has been recorded in the name of Swaraj Kumar Mohanty, Rangin Mohanty & Swarup Kumar Mohanty. All of them belong to same family.

Khata No.	Plot No.	Area InAc.	Kissam	Land- Use
151/23	107	5.00	Taila	Poultry farm
151/24	90/316		Taila	
	106	3.14	Bagayat-ll	House
	110	0.55	Bagayat-ll	Poultry farm
	90	5.95	Bagayat-ll	Pond
	104	9.05	Taila	House
151/38	91	3.20	Bagayat-ll	Pond
151/46	312	0.85	Bagayat-ll	
151/49	101	1.16	Bagayat-ll	
151/56	100	0.88	Bagayat-ll	
151/72	99, 314	3.22	Bagayat-ll	Poultry farm, House
151/84	90/335	2.17	Taila	
	Total:-	35.58		

Poona P
Divisional Forest Officer
Khordha Division, Khordha

It was seen that poultry farms exist on Plot No. 314, 110 & 107. The houses for accommodation of the workers have been constructed on part of Plots 314, 106 & 104. Small size ponds exist on Plot No.90 & 91. The farm house is surrounded by "Maninag" reserve forest on north and south point. Govt. plot No. 108 Ac 1.27 Kissam- Unnat JojanaJogya is adjacent to the farm plot No. 110 & 104. Out of Plot No. 108, about Ac. 0.57 of land is under illegal possession of Swastik Farm House by erecting green fence and constructing over head water tank for the farm. The rest area of Plot



for
ATB/M

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No. 108 is used as approach road for the farm owner and nearby tenants. The Forest personnel are also using it as road to watch and ward the nearby reserve forest area. Some naturally grown trees are also found on the Govt. Plot area. Some naturally grown trees are also found on the Govt. Plot.

The farm house is at a distance of about 1 K.M. from the main road (P.W.D Road). The farm house is approachable from the main road by a Kutcha road which passes through Govt. plots in kissam Gochar and therefore this approach road to the farm does not come under reserve forest area. For this passage over Gochar land of village Lakhapada, the farm owner showed a permission letter issued to him by the then Tahasildar, Ranpur for ingress and Egress.

As regards allegation of construction of a road in the reserve forest, it was found that the farm owners have developed a Kutcha road on the edge of their tenanted land inside the farm which runs parallel to the "Maninag" reserve forest area in the southern part of the farm. The said road runs on their private land pertaining to Plot No. 110 and Plot No. 104 covering in between Govt. land pertaining to Govt. Plot No. 108 Kissam Unnat JojanaJogy. The reserve pillars have been posted on the boundary of the reserve forest area which clearly distinguishes that the said road has not transgressed into the reserve forest. The road although is principally used by the farm owner, others such as the owners of other private land located in the vicinity are using to approaching their land. The forest officials are also using this for watch and ward of the reserve forest. The report of the committee is Annexed herewith as **Annexure-A**

for



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Pamena P
Divisional Forest Officer
Khordha Division, Khordha

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On getting the information, the range officer, Ranpur along with forester and forest guard visited the spot and during the course of inspection of boundary line of Maninag RF, it was revealed that Swaraj Mohanty owner of Swastik Farm has encroached the forest land inside Maninag RF measuring 0.28ha. in between pillar no. 114 to 115 and further it was evident that the pillar No. 114, has been uprooted in the field. The encroacher also damaged the forest land and dug installed in 2021, out a water body for his farm. Since he has violated section 27, (3)(C) of Odisha Forest Act, 1972 (Ammended) a case has been booked against Sri Swaraj Mohanty, S/O- Suraj Mohanty of Amlapada, Ranpur, Dist-Nayagarh and the case is under investigation. The case record is annexed herewith as Annexure-B.

4. That as regards in Para-07 it is humbly submitted that No poultry farm exists in the reserve forest area. However, the boundaries of the ponds have trespassed into the reserve forest area for about 0.28 hecter. The land owner Sri Mohanty stated that he has availed the benefit of schemes with subsidy from concerned Department, also borrowed loan from bank and financial institutions for development of his farm on his tenanted land. The alleged site is having total 4 Nos. of Poultry Sheds for farming of Broiler/ layer birds. 2 Nos. of Sheds are Deep litter system types and another 2 Nos. of sheds are of Cage system types. On the day of inspection, 1 No. of shed of Cage system was found to have birds in it. The farm owner Sri Swaraj Mohanty informed that currently the capacity of handling of birds including all four sheds is less than 25000 nos.

The State Pollution Control Board, Odisha vide Office Order No. 3395 dtd. 04.03.2022 has

Poanema P
Divisional Forest Officer
Khordha Division, Khordha



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1/1/21



categorized Poultry Farms handling more than 5000 Birds at a given time in a single location under Green Category and they shall obtain Consent to Establish and Consent to Operate under Water (PCP) Act., 1974 and Air (PCP) Act, 1981 from the Board w.e.f. 01.01.2023. Subsequently, the State Pollution Control Board, Odisha vide letter No. 7028 dtd. 02.05.2023 has intimated that the Hon'ble Apex Court, as an interim measures, vide their Order dtd. 28.04.2023 passed in "Civil Appeal No. 2480/2023- in the matter of The Poultry Farmers and Breeders Association Vrs.- Union of India and Others" has been pleased to stay the Order dtd. 10.12.2021 of Hon'ble NGT, PB, New Delhi passed in O.A. No. 320/2021 of Gauri Maulekhi Vrs. Union of India & Others It was found that Plot No. 305 of village Akhupadar is not within the Swastik Farm area. It is at about 3 to 4 Kilometers far from the farm area. However, at the time of visit to this plot, it was seen that one Rajendra Das, S/o- Chaitanya Das has his own private land on Plot No. 120. The family of Sri Rajendra Das is residing there having constructed their residential house and also has established a poultry farm on his own land. Plot No. 305 adjoins to the private land of Sri Rajendra Das. It was found that he has not constructed any poultry farm on Plot No. 305 but he has raised some plantation on a small portion of Plot No. 305 adjacent to his own land.

On the other hand, it was noticed that the family of Sri Das has encroached about Ac. 0.20 from another Govt. land in Plot No. 66 Kissam Patara Jungle by way of constructing an outhouse structure on Ac.0.04 and raising plantation on Ac.0.16. In addition to this, he has also encroached Ac. 0.03 of Rasta Kissam land out of Ac. 0.32 from Plot No. 121.



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Paavina P
 Divisional Forest Officer
 Khordha Division, Khordha

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Whereas the allegation has been made that the Swastik Farm has established its poultry farm etc. on Plot No. 305, the proprietor Swaraj Mohanty denied having any interest on Plot No.305. The family members of Sri Rajendra Das corroborated this during enquiry stating that the poultry farm is their own and others have no interest or entitlement

In enquiry, it was found that about 10 Nos. of ponds have been excavated by the farm owner on their private land on Plot No. 90 & 91. These two plots exist on the northern side of the farm and in the foot hill of "Maninag" reserve forest and therefore the land shares common boundary with the reserve forest area. It was noticed that the area of the pond on Plot No. 90 & 91 has been extended beyond the revenue boundary to the reserve area on approximately 0.28 ha. Also, the farm owner has put up a solar fencing on the bundh of the pond within this 0.28 ha. Area encroached from reserve forest.

In view of the above, since the unit is currently handling less than 25,000 birds in the location as stated by Sri Swaraj Mohanty, he is not required to obtain Consent to Establish and Consent to operate under Water Act, 1974 and Air Act, 1981 from the Board until further Orders. However, the poultry unit shall abide by the environmental and forest guidelines for poultry farms published by the CPCB in January, 2022.

5. That as regards in Para-08 it is humbly submitted that, A forest case has been instituted against the accused person Sri Swaraj Mohanty for violation of section 27(3c) of forest act and punishable under section 21 of the said Act which is under investigation.

6. That as regards Para No-09 it is humbly submitted that, the allegation of cutting down trees on

Poornima J
Divisional Forest Officer
Khordha Division, Khordha



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natural forest and digging of ponds for fishing, the Committee found, as narrated above, the ponds have been excavated on their Plot No. 90 & 91 with kissam Bagayat. The lands having fruit bearing trees are usually recorded by the revenue authorities as kissam Bagayat.

As stated by the farm owner, he has been developing this farm house on their private land measuring total area of Ac. 35.58 investing his own capital and also availing subsidy on schemes of Agriculture, Animal husbandry, Horticulture etc and also borrowing loan from Banks against producing the land title.

7. That as regards in Para-10 to 13 as discussed above.

8. That the contents of the above paragraphs are true and correct to the best of knowledge as derived from the official records and that nothing material has been concealed there from and the present deponent reserves the right to file further affidavit as and when required and directed by this Hon'ble Tribunal.

Identified by

Sowata Pabnah
Advocate

Deponent

Poanina S

Divisional Forest Officer
Khordha Division, Khordha



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VERIFICATION

I, Smt. Poornima P. , aged about 33 years, D/o. Pandian M., at present working as Divisional Forest Officer, Khordha Forest Division, At/P.O./Dist.- Khordha, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and that nothing material has been concealed there from.

Verified at Cuttack on this the day of
September, 2024.

Cuttack.

Dt. 19.09.2024.

Poornima P

VERIFICANT

Divisional Forest Officer
Khordha Division, Khordha

for



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CERTIFICATE.

Certified that due to non-availability of cartridge paper the contents of this counter affidavit have been typed in thick white paper.

Cuttack.

Dt. 19.09.2024.

[Handwritten Signature]
Addl. Govt. Advocate

AFFIDAVIT.

No- 1722
dt. 19.9.24

The above deponent being personally known to me appears before me. 19.09.24 at 09.00 AM/PM and states an oath that the contents of the counter are true to the best of her knowledge based on official records.

Identified by:

[Handwritten Signature]

Deponent.

Divisional Forest Officer
Khordha Division, Khordha

[Handwritten Signature]
Executive Magistrate, Khordha

Executive Magistrate
Khurda



COMMITTEE REPORT OF JOINT VERIFICATION IN
S.A. NO. 108/2024 FILED BY SRIKANTH DASH -VRS- STATE
OF ODISHA & OTHERS

The Hon'ble NGT have ordered to constitute a committee comprising of the following members and that the committee shall visit the site in question and submit it's report on affidavit within four weeks with regard to the allegation made in Original Application No. 108/2024

- i. District Magistrate, Nayagarh or his representative not below the rank of Addl. District Magistrate, Nayagarh.
- ii. Divisional Forest Officer, Khurda or his representative not below the rank of Asst. Conservator of Forests.
- iii. Senior Scientist, Odisha State Pollution Control Board, Berhampur

As per direction of the Hon'ble NGT, Collector, Nayagarh being the Nodal Officer in this case constituted the committee taking the following members (1) A.D.M.(Revenue), Nayagarh, the representative of Collector, Nayagarh (2) Asst. Conservator of Forest, the representative of DFO,. Khurda (3) Regional Officer, State Pollution Control Board, Berhampur the representative of Senior Scientist, OSPC Board.

The site was visited by the team on 02.07.2024. The Tahasildar, Ranpur with Revenue Supervisor & R.I., Hansara were present with village map and ROR of village Akhupadar. The Forest Ranger, Ranpur was also present on the spot. The owner of Swastik Farm Sri Swaraj Kumar Mohanty (O.P. No.11) and his wife Rangin Mohanty (O.P. No. 12) were present at the spot. The team examined the contents of the allegation made in the original application of the



 Photo copy attested
Poochima
Divisional Forest Officer
Khordha Division, Khordha



petitioner in details with help of the available records. The pointwise observations were made as follows:-

Sl. No.	Issue	Present status																																																				
1.	<p>The petitioner has alleged that Respondent No. 11 & 12 i.e. Swaraj Kumar Mohanty & Rangin Mohanty are involved in</p> <p>(a) Illegal encroachment clearing of trees and constructed a farm house building over reserve forest land at Akhupadar Revenue village under Ranpur Tahasil.</p>	<p>(a) The Committee found that the Swastik Farm has been established in a compact patch on the following land schedule of village Akhupadar of Ranpur Tahasil which has been recorded in the name of Swaraj Kumar Mohanty, Rangin Mohanty & Swarup Kumar Mohanty. All of them belong to same family.</p> <table border="1"> <thead> <tr> <th>Khata No.</th> <th>Plot No.</th> <th>Area (InAc.)</th> <th>Kissam</th> </tr> </thead> <tbody> <tr> <td>151/23</td> <td>107</td> <td>5.00</td> <td>Taila</td> </tr> <tr> <td rowspan="5">151/24</td> <td>90/316</td> <td>0.41</td> <td>Taila</td> </tr> <tr> <td>106</td> <td>3.14</td> <td>Bagayat-II</td> </tr> <tr> <td>110</td> <td>0.55</td> <td>Bagayat-II</td> </tr> <tr> <td>90</td> <td>5.95</td> <td>Bagayat-II</td> </tr> <tr> <td>104</td> <td>9.05</td> <td>Taila</td> </tr> <tr> <td>151/38</td> <td>91</td> <td>3.20</td> <td>Bagayat-II</td> </tr> <tr> <td>151/46</td> <td>312</td> <td>0.85</td> <td>Bagayat-II</td> </tr> <tr> <td>151/49</td> <td>101</td> <td>1.16</td> <td>Bagayat-II</td> </tr> <tr> <td>151/56</td> <td>100</td> <td>0.88</td> <td>Bagayat-II</td> </tr> <tr> <td>151/72</td> <td>99, 314</td> <td>3.22</td> <td>Bagayat-II</td> </tr> <tr> <td>151/84</td> <td>90/335</td> <td>2.17</td> <td>Taila</td> </tr> <tr> <td></td> <td>Total:-</td> <td>35.58</td> <td></td> </tr> </tbody> </table> <p>It was seen that poultry farms exist on Plot No. 314, 110 & 107. The houses for accommodation of the workers has been constructed on part of Plots 314, 106</p>	Khata No.	Plot No.	Area (InAc.)	Kissam	151/23	107	5.00	Taila	151/24	90/316	0.41	Taila	106	3.14	Bagayat-II	110	0.55	Bagayat-II	90	5.95	Bagayat-II	104	9.05	Taila	151/38	91	3.20	Bagayat-II	151/46	312	0.85	Bagayat-II	151/49	101	1.16	Bagayat-II	151/56	100	0.88	Bagayat-II	151/72	99, 314	3.22	Bagayat-II	151/84	90/335	2.17	Taila		Total:-	35.58	
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(b) Built road within the reserve forest and constructed farm house in the name of "Swastik Farm House"

& 104. Small size ponds exist on Plot No. 90 & 91. The farm house is surrounded by "Maninag" reserve forest on north and south point. Govt. plot No. 108 Ac. 1.27 Kissam- Unnat Jojana Jogy is adjacent to the farm plot No. 110 & 104. Out of Plot No. 108, about Ac. 0.57 of land is under illegal possession of Swastik Farm House by erecting green fence and constructing over head water tank for the farm. The rest area of Plot No. 108 is used as approach road for the farm owner and nearby tenants. The Forest personnel are also using it as road to watch and ward the nearby reserve forest area. Some naturally grown trees are also found on the Govt. Plot.

(b) The farm house is at a distance of about 1 K.M. from the main road (P.W.D Road). The farm house is approachable from the main road by a Kutcha road which passes through Govt. plots in kissam Gochar and therefore this approach road to the farm does not come under reserve forest area. For this passage over Gochar land of village Lakhapada, the farm owner showed a permission letter issued to him by the then Tahasildar, Ranpur for ingress and egress.

As regards allegation of

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Prasanna

**Divisional Forest Officer,
Khordha Division, Khordha**

construction of a road in the reserve forest, it was found that the farm owners have developed a Kutcha road on the edge of their tenanted land inside the farm which runs parallel to the "Maninag" reserve forest area in the southern part of the farm. The said road runs on their private land pertaining to Plot No. 110 and Plot No. 104 covering in between Govt. land pertaining to Govt. Plot No. 108 Kissam Unnat Jojana Jogya. The reserve pillars have been posted on the boundary of the reserve forest area which clearly distinguishes that the said road has not transgressed into the reserve forest. The road although is principally used by the farm owner, others such as the owners of other private land located in the vicinity are using to approaching their land. The forest officials are also using this for watch and ward of the reserve forest.

(c) Digging ponds by grabbing lakhs of rupees in the forms of Govt. financial assistance under various scheme.

(c) In enquiry, it was found that about 10 Nos. of ponds have been excavated by the farm owner on their private land on Plot No. 90 & 91. These two plots exist on the northern side of the farm and in the foot hill of "Maninag" reserve forest and therefore the land shares common boundary with the reserve forest area. It was noticed that the area of the pond on

Plot No. 90 & 91 has been extended beyond the revenue boundary to the reserve area on approximately 0.28 hect. Also the farm owner have put up a solar fencing on the bundh of the pond within this 0.28 hect. area encroached from reserve forest. The Satellite image of approximate encroached area of "Maninag" reserve forest is attached as **Annexure-A.**

(d) Availing financial assistance for poultry farm and fish farming in those ponds in the reserve forest area. Special subsidy was granted to the encroacher from Nayagarh Agriculture Deptt. & Horticulture Deptt for fruit farming .

(d) No poultry farm exists in the reserve forest area. However, the boundaries of the ponds have been trespassed to the reserve forest area on about 0.28 hecter. The land owner Sri Mohanty stated that he has availed the benefit of schemes with subsidy from concerned Department, also borrowed loan from bank and financial institutions for development of his farm on his tenanted land. The alleged site is having total 4 Nos. of Poultry Sheds for farming of Broiler/layer birds. 2 Nos. of Sheds are Deep litter system types and another 2 Nos. of sheds are of Cage system types. On the day of inspection, 1 No. of shed of Cage system was found to have birds in it. The farm owner Sri Swaraj Mohanty informed that currently the capacity of handling of birds including all four sheds is less than 25000 nos.

Photocopy attached
Positive

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The State Pollution Control Board, Odisha vide Office Order No. 3395 dtd. 04.03.2022 has categorized Poultry Farms handling more than 5000 Birds at a given time in a single location under Green Category and they shall obtain Consent to Establish and Consent to Operate under Water (PCP) Act., 1974 and Air (PCP) Act, 1981 from the Board w.e.f. 01.01.2023 (copy of Office Order is enclosed as Annexure-B). Subsequently, the State Pollution Control Board, Odisha vide letter No. 7028 dtd. 02.05.2023 has intimated that the Hon'ble Apex Court, as an interim measures, vide their Order dtd. 28.04.2023 passed in "Civil Appeal No. 2480/2023- in the matter of The Poultry Farmers and Breeders Association Vrs.- Union of India and Others" has been pleased to stay the Order dtd. 10.12.2021 of Hon'ble NGT, PB, New Delhi passed in O.A. No. 320/2021 of Gauri Maulekhi Vrs. Union of India & Others. (Copy of this letter enclosed as Annexure-C).

In view of the above, since the unit is currently handling less than 25,000 birds in the location as stated by Sri Swaraj Mohanty, he is not required to obtain Consent to Establish and Consent to operate under Water Act, 1974 and Air Act, 1981 from the Board until further Orders. However the poultry unit shall

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		abide by the environmental guidelines for poultry farms published by the CPCB in January, 2022(copy enclosed as Annexure-D).
2.	<p>(a) The Respondent No. 11 & 12 have blocked the forest land and cut down the trees and destroyed the natural forest land by digging ponds and doing fishing and other illegal works.</p> <p>(b) The Departmental Officer of Nayagarh District are involved in this illegal activity as without their knowledge it would not have happened.</p>	<p>(a) As regards the allegation of cutting down trees on natural forest and digging of ponds for fishing, the Committee found, as narrated above, the ponds have been excavated on their Plot No. 90 & 91 with kissam Bagayat. The lands having fruit bearing trees are usually recorded by the revenue authorities as kissam Bagayat. Further, as mentioned above, those ponds have been extended to the reserve forest area encroaching about 0.28 hecter.</p> <p>(b) As stated by the farm owner, he has been developing this farm house on their private land measuring total area of Ac. 35.58 investing his own capital and also availing subsidy on schemes of Agriculture, Animal husbandry, Horticulture etc and also borrowing loan from Banks against producing the land title.</p>
3.	Govt. land bearing Khata No. 154, Plot No. 305, Kissam- Forest, Area- Ac. 4.95 has been illegally blocked and a poultry farm has been constructed encroaching the forest land and creating serious	It was found that Plot No. 305 of village Akhupadar is not within the Swastik Farm area, it is at about 3 to 4 Kilometers far from the farm area. However, at the time of visit to this plot, it was seen that one Rajendra Das, S/o-

environmental pollution inside the reserve forest.

Chaitanya Das has his own private land on Plot No. 120. The family of Sri Rajendra Das is residing there having constructed their residential house and also has established a poultry farm on his own land. Plot No. 305 adjoins to the private land of Sri Rajendra Das. It was found that he has not constructed any poultry farm on Plot No. 305 but he has raised some plantation on a small portion of Plot No. 305 adjacent to his own land.

On the other hand, it was noticed that the family of Sri Das has encroached about Ac. 0.20 from another Govt. land in Plot No. 66 Kissam Patara Jungle by way of constructing an outhouse structure on Ac.0.04 and raising plantation on Ac.0.16. In addition to this, he has also encroached Ac. 0.03 of Rasta Kissam land out of Ac. 0.32 from Plot No. 121.

Whereas the allegation has been made that the Swastik Farm has established it's poultry farm etc. on Plot No. 305, the proprietor Swaraj Mohanty denied to have any interest on Plot No. 305. The family members of Sri Rajendra Das corroborated this during enquiry stating that the poultry farm is their own and others have no interest or entitlement. The related portion of settlement map of village Akhupadar

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		<p>indicating the encroached area alongwith detail demarcation report submitted by Tahasildar, Ranpur is enclosed as Annexure-E for better appreciation of the fact.</p>
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[Signature]
 Asst. Conservator Forest,
 Khurda

[Signature]
 31/07/2024
 Regional Officer,
 SPCB, Regional Office,
 Berhampur

[Signature]
 31-7-2024
 Addl. District Magistrate,
 (Revenue)
 Nayagarh

[Signature]
 03/08/24
 Collector & Dist. Magistrate
 NAYAGARH

Photocopy attached
Poenuina
 Divisional Forest Officer
 Khordha Division, Khordha

-X-

Map of the Approximate Encroached Area of Maninag Reserve Forest With Regards to O.A Case No 108/ 2024/Eastern Zone.



Legend

- GPS Point
- Encroached_Area
- Forest_Boundary

Approximate_Encroached_Area:0.28 ha

Asst. Commr of Forests
 Khordha Division, Khordha

[Handwritten Signature]

RO, SpCB, Bahypur

[Handwritten Signature]

Addl. Dist. Magistrate
 NAYAGARH

Annexure - 13



STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
 Bhubaneswar - 751 012, INDIA

E-mail: paribesh1@ospcboard.org
 Website: www.ospcboard.org

No. 3395 /IND-I-CON- (Misc)1505

Dt 04-03-2022
 By Speed Post /Email

OFFICE ORDER

In pursuance of the order dtd. 10.12.2021 of the Hon'ble NGT- Principal Bench passed in O.A. No. 320/2021 Gauri Maulekhi Vs. Union of India & Ors. read with the Environmental Guidelines for Poultry Farm published by the Central Pollution Control Board in January, 2022, the revised classification of Poultry Farm under Green category is as follows:

Sl. No	Description	Category
1.	Poultry, Hatchery and Piggery <ul style="list-style-type: none"> Poultry farms handling more than 5,000 birds at a given time in single location shall obtain Consent to Establish (CTE) and Consent to Operate (CTO) Under Water Act, 1974 and Air Act, 1981 from the Board w.e.f. 01.01.2023. Till such time Poultry farms handling birds more than 25,000 at a given time in single location will have to obtain Consent to Establish (CTE) and Consent to Operate (CTO) Under Water Act, 1974 and Air Act, 1981 from SPCB. 	Green - 33

This order will be given immediate effect from the date of issue of this order.
This office order supersedes the earlier office order vide No. 3999, dtd. 17.03.2021

Memo No. 3396 /dtd. 04-03-2022

Copy forwarded to the Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110032 for information.

[Signature]
Member Secretary
 By Email

Memo No. 3397 /dtd. 04-03-2022

Copy along with Environmental Guidelines of Poultry Farm (January, 2022) forwarded to the Additional Chief Secretary, Forest, Environment & Climate Change Dept., Govt. of Odisha for kind information and necessary action.

[Signature]
Member Secretary

Encl : As above

[Signature]

[Signature]

[Signature]
Member Secretary
Photo copy attached
Poornima

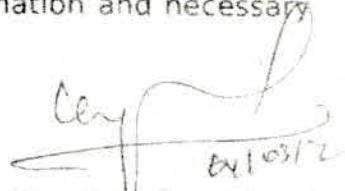


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Memo No. 3398 /dtd. 04-03-2022

Copy along with Environmental Guidelines of Poultry Farm (January, 2022) forwarded to the Principal Secretary, Industries Deptt./ MSME Dept./ Animal Husbandry Dept., / Housing and Urban Development Dept./ Health & Family Welfare Deptt./ Agriculture Deptt./ Water Resources Deptt./ F&ARD / Director, Factory and Boilers, Govt. of Odisha for information and necessary action.

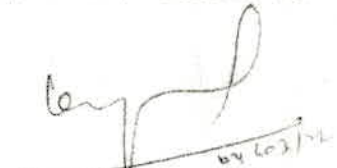
Encl : As above


04/03/22
Member Secretary

Memo No. 3399 /dtd. 04-03-2022

Copy along with Environmental Guidelines of Poultry Farm (January, 2022) forwarded to all Branch Officers, SPCB, Odisha, Bhubaneswar / Sr. Law Officer-II, SPC Board, Odisha / All Regional Officers, SPCB, Odisha for information and necessary action.

Encl : As above


04/03/22
Member Secretary


Memo No. 3400 /dtd. 04-03-2022


Copy along with Environmental Guidelines of Poultry Farm (January, 2022) forwarded to Addl. Chief Env. Engineer, IT Cell, SPC Board, Bhubaneswar for information and necessary action. He is requested to upload the Office order in the website of the Board.

Encl : As above




04/03/22
Member Secretary

photocopy attached


**Divisional Forest Officer
Khordha Division, Khordha**



Annerkone - 'e' 102

EPABX: 2561909/2562847

Tel: 2562822, 2560955

Email: Paribesh1@ospcboard.org

Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,
Bhubaneswar - 751 012, INDIA

No. 7028

Date: 02.05.2023

VII-L-Misc-818

By E-mail

To
All Regional Officers
SPC Board, Odisha.

Sub: Civil Appeal No.2480/2023 - The Poultry Farmers and Breeders Association vs. Union of India & others.


Sir,

You are aware that as per the direction dtd.10.12.2021 of Hon'ble NGT, PB, New Delhi passed in OA No.320/2021 - Gauri Maulekhi vs. Union of India & Ors., the CPCB has formulated environmental guidelines for poultry farms, January 2022. As per the said directions of the Hon'ble NGT "*Poultry farms handling above 5,000 birds at single location shall also obtain consent to establish (CTE) and consent to operate (CTO) under the Water Act, 1974 and Air Act 1981 from State Pollution Control Board / Pollution Control Committee w.e.f. 01.01.2023*".

In the meantime, the Hon'ble Apex Court vide their order dtd.28.04.2023 as an interim measure has been pleased to stay the aforesaid direction of the Hon'ble NGT until further orders. Copy of the interim order dtd.28.04.2023, referred above is enclosed for your reference. You are requested not to insist the poultry farms handling more than 5,000 birds at a given time in single location to obtain consent to establish / operate from this Board until further orders.

Encl: As above.

Yours faithfully,


Member Secretary

Memo No. 7029 / Date: 02.05.2023

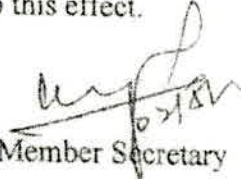
Copy along with copy of enclosure forwarded to Er.B.K.Behera, CEE for information and necessary action. He is requested to please take appropriate steps for reconsideration of the Office Order No.3395/Ind-I-CON-(Misc-1505) dtd.04.03.2022 issued to this effect.

Encl: As above.








Member Secretary

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Divisional Forest Officer
Khordha Division, Khordha

Civil Appeal No(s). 2480/2023

ITEM NO.19

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2480/2023

THE POULTRY FARMERS AND BREEDERS ASSOCIATION

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.69940/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.69938/2023-STAY APPLICATION)

WITH

C.A. No. 2523/2023 (XVII)

(IA No.72401/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.72399/2023-STAY APPLICATION)

Date : 28-04-2023 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Appellant(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Vishal Khattar, Adv.
Mr. Shekhar Raj Sharma, Adv.
Ms. Vandana Kapoor, Adv.
Mr. Jinendra Jain, AOR

Mr. Arijit Prasad, Sr. Adv.
Mr. Paras Dutta, Adv.
Mr. Sanjay Kumar Visen, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

One of the submissions raised for consideration is
that as per the revised guidelines issued by the
Central Pollution Control Board (CPCB) in August 2021

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Khordha Division, Khordha

followed in January 2022, the Poultry Farms handling birds above 25,000 in a single location have to obtain consent to establish and operate under the Water (Prevention and Control of Pollution), Act 1974/the Air (Prevention and Control of Pollution) Act 1981, from the respective State/Central Board.

However, in the absence of any further guidelines being issued by the Government/competent authority and in the absence of any fact finding report from the experts available on record, the NGT, on its own, under its order impugned has substituted the requirement from above 25,000 to above 5,000 and that was circulated by the Government under its guidelines of January, 2022. Counsel submits that in the absence of any expert report being made available, the order passed by the Tribunal in substituting the guidelines of Government of India needs to be relooked by this Court.

Issue notice, returnable in four weeks.

In the meantime, guidelines of January 2022 "8.0 As per the directions of Hon'ble NGT dated 10.12.2021 (O.A. No. 320/2021 : Gauri Maulekhi Vs. Union of India & Ors., poultry farms handling above 5,000 birds at single location shall also obtain consent to establish (CTE) and consent for operate (CTO) under the Water Act, 1974 & Air Act 1981 from

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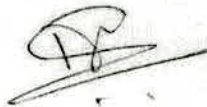
Divisional Forest Officer
Khordha Division, Khordha

Civil Appeal No(s). 2480/2023

State Pollution Control Board/Pollution Control
Committee w.e.f. 01.01.2023." until further orders,
shall remain stayed.

(SONIA BHASIN)
COURT MASTER(SH)

(VIRENDER SINGH)
BRANCH OFFICER



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Sonia

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Khordha Division, Khordha

Environmental Guidelines for Poultry Farms



Central Pollution Control Board
 (Ministry of Environment, Forest and Climate Change, Govt. of India)
 Parivesh Bhawan, East Arjun Nagar
 Delhi-110032

(January 2022)

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Posuima
 Divisional Forest Officer
 Khordha Division, Khordha

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Khordha Division, Khordha

1.0 Background

Guidelines for Poultry farms were developed in the year 2015, which was applicable to poultry farms handling above 1.0 lac birds. As per CPCB classification of industrial sectors, 'Poultry, Hatchery and Piggery' are categorized into 'Green'.

In the matter of O.A. No. 681 of 2017, Hon'ble NGT, passed the following order on 16th September, 2020:

'...Accordingly we allow this application and direct CPCB to revisit the guidelines for categorizing the poultry farms as Green category and exempting their regulation under Air, Water & EP Act. CPCB may issue fresh appropriate orders within three months and in if no further order is issued, all the State PCBs/PCCs will require enforcement of consent mechanism under the above acts after 01.01.2021 for all Poultry Farms above 5000 birds in the same manner as is being done for farms having more than one lac birds. Till then, even without such consent mechanism, the state PCBs/PCCs may strictly enforce the environmental norms and take appropriate remedial action against the any violation of water, air and soil standards statutorily laid down.'

Subsequent to the aforesaid order, Hon'ble NGT (PB) in the matter of O.A. No. 320/2021 (Gauri Maulekhi Vs. Union of India &Ors) passed the following order on 10.12.2021

"...Accordingly, we direct that while the impugned guidelines be immediately enforced, all poultry farms above 5000 birds will also be covered by the said guidelines latest from 1.1.2023. The siting criteria should apply to all consents/renewals hereafter for the above size of the poultry farms. CPCB may issue revised guidelines to all the State PCBs/PCCs in terms of the above order within one month."

2.0 Poultry farming

Poultry farms refers to breeding, hatcheries, layer and broiler farms. Poultry farming is the rearing of domesticated birds such as chickens, turkeys, ducks, goose etc. for the purpose of farming meat or eggs for food. Chickens raised for eggs are usually called laying hens or layers while chickens raised for meat are often called broilers. Chicken are most numerous and popular domesticated poultry species, while other species, e.g. duck, goose form a very small proportion of activities in comparison. Poultry farming in India has witnessed a spectacular growth and transformed itself into a vibrant agri- industry. The leading states having poultry farms are Tamil Nadu, Andhra Pradesh, Telangana, West Bengal followed by Maharashtra, Karnataka, Assam, Haryana, Kerala and Odisha.

As per the 20th livestock census carried out by Department of Animal Husbandry & Dairying, Ministry of Fisheries, Animal Husbandry & Dairying, the state-wise number of poultries (birds) are given below:

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Khordha Division, Khordha

Sl.No.	States/UTs	Nos of Poultry (birds) in millions
1	Andhra Pradesh	107.863
2	Arunachal Pradesh	1.599
3	Assam	46.712
4	Bihar State	16.525
5	Chhattisgarh	18.711
6	Goa State	0.349
7	Gujarat	21.773
8	Haryana State	46.24
9	Himachal Pradesh	1.341
10	Jammu & Kashmir	7.366
11	Jharkhand	24.832
12	Karnataka State	59.494
13	Kerala State	29.771
14	Madhya Pradesh	16.659
15	Maharashtra	74.297
16	Manipur	5.897
17	Meghalaya	5.379
18	Mizoram	2.047
19	Nagaland	2.838
20	Odisha	27.439
21	Punjab	17.649
22	Rajasthan	14.622
23	Sikkim State	0.580
24	Tamil Nadu	120.781
25	Telangana State	79.999
26	Tripura	4.168
27	Uttar Pradesh	12.515
28	Uttarakhand	5.018
29	West Bengal	77.322
30	Andaman & Nicobar Islands	1.289
31	Chandigarh	0.048
32	Dadra Nagar Haveli	0.089
33	Daman & Diu	0.018
34	Delhi	0.043
35	Lakshadweep	0.226
36	Pondicherry	0.236
Total		851.809

3.0 Poultry Farming Process

The poultry farming consist of the following unit operations.

- Breeder Farms (Breeding)




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Khetda Division, Khordha

- Hatchery Farm (Hatching)
- Layer farm &
- Broilers

3.1 Breeder Farms(Breeding)

Breeder farms specialize in the production of fertilized eggs for either broiler or egg production. Specific ratios of male/female breeders are used to ensure the fertility of hatching eggs. In India both layer and broiler breeders are predominantly housed in cages and the fertile eggs are obtained by artificial insemination. The eggs are collected daily, assessed for quality and stored in plastic / pulp trays in a controlled environment before being transferred to the hatchery for the production of commercial chicks. At the end of their productive phase, breeders are removed and sold for meat processing or byproducts.

3.2 Hatchery farms (Hatching)

The eggs collected from Breeder farms are hatched at special hatcheries. These are centralized facilities and receive fertilized eggs from its own or several other breeder farms. The eggs are stored for a period of 4 to 10 days before being placed in incubators that control temperature and humidity to stimulate embryonic development. Hatching typically takes 21 days. The chicks are vaccinated, graded for uniform quality and dispatched to destinations for further rearing. The day-old broiler chicks are delivered to broiler farms straight run (un-sexed). Chicks from egg laying stock are gender sorted and the female chicks alone are delivered for egg production while male chicks are killed and disposed-off.

3.3 Layer (Egg production)

In the layer farms, egg laying hens are reared for egg production. Typical egg laying cycle starts around 18 weeks age of the bird and continues upto 72-75 weeks of age and thereafter diminished gradually to become uneconomical. Birds less than six months of age are termed as pullets and are raised either on floor or on the cages little away from adult farms located in the same or at different premises. The birds are kept and raised in three different houses based on its age i.e. a) Chick house: 0 to 45 days, b) Grower House: 45 days to 18 weeks and c) Layer House: 18 weeks to 72 to 75 weeks. The birds start laying eggs from 18 weeks onwards.

There are two phases of growing period i.e. brooding and growing phase. The brooding phase extends from day one to three to four weeks depending upon the season of rearing. During this period, the birds are provided extra warmth in an enclosed quarter by means of gas brooders, electric hovers, infra-red bulbs or coal brooders. After this initial period, the birds are moved to growing establishments which are typically open houses. The brooding and growing houses may be deep litter type or cage type. After the completion of the growing phase, the birds are moved to laying cages where they remain there till the end of their laying cycle (72 to 75 weeks of age).

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Khordha Division, Khordha

3.4 Broiler (Meat Production)

Broiler birds are raised especially for meat production for 40 to 45 days or up to weight gain of 2.5 to 3.0 Kg. Most of broiler birds gain slaughter weight (2.5 kg to 3.0 kg) within 40 to 45 days. Broilers are most commonly reared in deep litter shed, where feed and water is given by hanging feeder and watering. After cleaning of the deep litter shed, rice husk, saw dust, groundnut hulls, wood shavings, and dried leaves bed of 3" thickness is prepared by scratching. Chicks are moved in the shed freely. Depending on the weight of the bird, the birds are sold for slaughtering from 40th to 45th days.

The rearing of birds is of two types:

3.4.1 Deep Litter System

Birds are kept on litter floor which is covered with different kinds of agro materials like rice husk, saw dust, groundnut hulls, wood shavings and dried leaves etc. depending on their availability. Initially, the depth of the agro material is approx 5 to 6 cm and then topped up by another 5 to 6 cm as the birds grow in size. The birds may remain on this system upto six weeks in case of broilers from where they go for slaughtering. In case of layer, they remain upto 18 weeks of age or may be shifted to cages. The majority of broilers are housed in deep litter sheds. Feed and water are provided manually in small farms and with automatic equipment in large farms.

3.4.2 Cage System

This is widely practiced system for housing commercial layers, breeder layers and of late even broiler breeders. The birds are generally housed in cages erected on raised platforms in open sheds. These cages are arranged in rows. Three or four birds are accommodated in each cage with provision of drinking water and feeding. The water is provided through a nipple fitted to a closed pipe running at head height of the bird. Feed is placed in a trough attached to the front of the cage and distributed often manually or by automation. The droppings of birds slip through perforations instantaneously and are collected on the floor.

4.0 Classification of Poultry Farms

Backyard poultry is typically owned by small and marginal farmer and comprises of few birds, largely for self-consumption and very small quantities get commercially sold. The poultry farming practiced by the rural and tribal farmers under free range or backyard or semi-intensive systems is usually referred to as rural poultry farming.



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Khordha Division, Khordha

Based on the number of handling of birds, Poultry farms may be classified into three categories.

- Small (5,000-25,000 bird)
- Medium (above 25,000-1,00,000 birds).
- Large (above 1,00,000 birds)

The poultry farms under small category are in un-organized sector run by economically weaker farmers and are of rural background.

5.0 Environmental issues & Current practices to address the environmental issues in Poultry Farms

Environmental nuisance arising from poultry farms is due to the generation of NH_3 & H_2S gases causing odor, dust from feed mill, storage & management of Solid Waste (Manure, Dead Birds and Hatchery Waste) also causing odour & water from cleaning operations. Breeding of flies and rodents etc. are the other issues in poultry farms.

(i) Gaseous emission (NH_3 & H_2S) and Feed Mill Dust

- The gaseous emission viz Ammonia (NH_3) and Hydrogen Sulphide (H_2S) are emanated from the excreta generated from the birds causes odour. The odour is produced due to anaerobic conditions in the litter occurs due to its storage at one place for longer period. The general practice followed by poultry farms to control odour is by maintaining good ventilation and free flow of air.
- Dust is generated from the feed mill operation during mixing and grinding of various ingredients of feed. The feed mill operations are typically located inside the mill buildings. Dust extraction systems are generally used to collect the dust and to improve the shop floor environment.

(ii) Solid Waste

Sources of solid waste are (i) Poultry droppings/Manure/Litter (ii) Dead Birds & (iii) Hatchery Waste.

- In case of cage system, excreta are collected just below the bird cages directly on ground, made of stone slabs or concrete or impermeable compacted clay. Litter is collected and kept dry by maintaining good ventilation and free air flow to undergo aerobic composting. The manure is removed once in four to six months & sold to the farmers. In deep litter system, excreta are collected in bed made up of agro residue (rice husk, saw dust, groundnut hulls, wood shavings, and dried leaves) itself. Once in a day or two days the bed is scratched for mixing of litter. Once the chicken is sold for meat, the bed (rice husk, saw dust, groundnut hulls, wood shavings, and dried leaves) is removed once the cycle of 42 to 45 days gets over along with the excreta and sold as

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**Divisional Forest Officer
Khordha Division, Khordha**

manure. The shed is washed and lime is applied as disinfectant and allows the area for quarantine period.

- Death of the birds in poultry farms is a common phenomenon and their disposal is an issue. Dead birds cause nuisance, odor and aesthetic problems like disease, insect, rodent and predator problems if the birds are not disposed immediately. Dead birds are either burned at relatively high temperatures using different fuels which causing atmospheric pollution and also odour nuisance or buried in the burial pit in the premises.
- During hatching operation, large quantity of solid waste comprising of egg shells, unhatched eggs, dead embryos and chickens and a viscous liquid from eggs etc is generated. This waste is disposed through open burning or through rendering plant.

(iii) *Waste water generation from cleaning operation*

- Water in poultry farms is used for drinking of birds, sprinkling during the summer and for cleaning sheds and equipment in between batch replacement.
- As such there is no process waste water generation from the poultry farming. However, wastewater is generated during cleaning operations. The waste water is collected in holding tank and utilized in gardening in the premises.

(iv) *Other issues:*

- Breeding of flies and rodents, etc. are the other issues in poultry farms

6.0 Environmental Guidelines for Poultry Farms farms:

Following are the revised guidelines addressing environmental issues of Poultry Farms.

6.1 Gaseous emission (NH₃ & H₂S) and Feed Mill Dust

(i) *Minimization of odour/gaseous pollution*

- Proper ventilation and free flow of air over manure collection points to keep it dry shall be ensured.
- Manure should be protected from Run-off water and from unwanted pests/insects.
- Well-designed storage facilities should be provided to contain manure /litter.
- Carcasses of dead birds shall be promptly collected on regular basis and disposed appropriately without damaging the environment as per the prescribed methods under section 6.2 (iii) of the guidelines.

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(ii) *Dust from Feed Mills*

- Feed mill and Go-down should be located on a well elevated ground preferably near the entrance of the farm and isolated from other poultry sheds.
- Dust collector system should be installed to control emissions from mixing and grinding section of the feed mill.
- Workers in the feed mill shall be provided with dust masks to protect them from dust.
- Provision for vehicle tyre dip shall be made at the entrance to remove impurities/dust carried by vehicle tyres;
- Floor of the feed mill and Go-down shall be concrete and raised above the ground level by a minimum of 2 feet.

6.2 Management of solid wastes (Solid Wastes contains Manure/litter, Hatchery Debris and Dead Birds)

(i) *Manure handling and disposal*

- Proper ventilation and free flow of air over manure collection points to keep it dry (by blowing dry air over it or by conveying ventilation air through the manure pit) shall be ensured to prevent obnoxious odour in the area.
- Poultry housing shall be ventilated allowing sufficient supply of fresh air to remove humidity, dissipate heat and prevent build-up of gases such as methane, carbon dioxide, ammonia, etc.
- Excreta shall be scratched at least once in two days as needed for mixing of litter and to keep bedding material (rice husk, saw dust, wood shavings etc.) dry in case of deep litter houses the waste material. This waste shall be utilised for composting after completion of the cycle.
- Manure collected under cages on high raised platforms shall be stored for further processing and utilized by using following options:

Sl. No.	Poultry Farms	Methods for Disposal/Utilization of manure
1.	Small Poultry Farms	• Composting
2.	Medium & Large Poultry Farms	• Composting or Biogas production for disposal/utilization of manure/litter • Combination of any of the methods for disposal/utilization of manure/litter
3.	Poultry Farms in Cluster	• Common facilities for Biogas production or Composting or their combination

- Land application of manure to the nutritional requirements of soil and crop shall be balanced.
- The litter / manure storage facilities shall be minimum 2 m above the water table and of adequate size based on type and number of birds handled. Its base should be constructed with stone slabs or concrete or impermeable compacted clay.

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- Manure shall be protected from run off water and cover it to avoid dust and odours in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling on it.
- Mortalities on farm by proper animal care and disease prevention program shall be reduced.
- Proper facilities (Burial Pit/Composting/Incineration) shall be provided for Collection, storage, transport and disposal of dead birds
- Domestic hazardous wastes (vaccines, vials, medicines, syringes, etc.) shall be disposed as per provisions of "Solid Waste Management Rules, 2016".

Composting of Manure:

- Proper mixing the waste with a carbon rich material (e.g., paddy straw / husk, wood shavings) should be done in the pits. Carbon to nitrogen ratios of 20-25:1 is usually recommended. Pure manure can also be composted following the procedure and monitoring all parameters. The composting facilities may be designed through expert institutions in the field as per the size of poultry farms.
- Periodic stirring of compost material should be done for its proper mixing.
- Moisture levels should be maintained between 35 to 50%.
- Temperature monitoring should be done to determine composting conditions.

(ii) Hatchery Waste

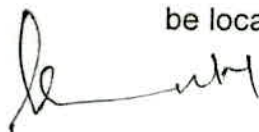
- Efforts shall be made in converting the shells to animal feed to supply as a source of calcium, especially for poultry feeds.
- Extrusion with soya bean meal can be used to make a shell/hatchery meal.
- Un-hatched eggs shall be disposed of by composting or rendering.

(iii) Dead Birds Disposal

The dead birds arising from day to day farm activity shall be separated from other live birds promptly and stored in closed containers and disposed off within 24 hours by following any of the disposal methods.

A) Burial Method:

- The dead birds arising from day to day farm activity should be separated from other live birds promptly and should be stored in closed containers \ disposed off within 24 hours
- The dead bird burial pit shall be of minimum 3 to 4 m in depth and 0.8 to 1.2 m diameter and this size may vary as per the capacity of poultry farm and shall be located above minimum 3 m from the ground water table.





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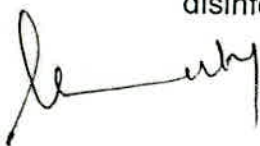
- The dead bird burial pit shall be provided with a vermin/fly proof cover made up of wooden / metal / concrete having a central operable lid of proper size for day to day dropping of carcasses.
- Carcasses shall be covered by a thin layer of soil (at least 40 cm deep) along with calcium hydroxide.
- When the pit is full, a compacted soil cover of 0.5 m shall be provided with the top of the covered soil well above the ground level.
- The distance between any two burial pits should not be less than 1 m.

B) Composting

- The composting facility shall not be located within 300 m from the nearest dwelling and 100 m from any well or water course.
- The capacity of the composting facility shall be sufficient to handle the average mortalities on the farm.
- The roof of the composting facility shall be permanent with concrete bottom.
- The composting facility shall be secured with link mesh all around raised to a height of 1.5 m above the ground level to avoid the predation by straw dogs etc.
- A proper mixture of smaller and larger particle sizes to obtain an optimum air exchange within the mixture and build-up of temperature.
- Moisture content of the composting pile shall be approximately 60%. More than this may result in odour problems and less than this will reduce the efficiency of the composting process.
- Carbon and nitrogen are vital nutrients for the growth and reproduction of bacteria and fungi. The carbon-to-nitrogen ratio shall be in the range of 20:1 and 25:1 for proper composting. This is obtained by carefully balancing the dead bird and carbon sources.
- The optimum temperature for composting is 54 to 66°C which pasteurizes the compost. If temperature falls below 49°C after a week or so, the material should be moved to the secondary stage unit. To facilitate the easy transfer of the first stage material to the secondary stage, the proper designing of the primary stage (first stage) facility is desirable as illustrated in figure 5.5. Failure to do so will result into poor compost. The temperature in the secondary stage unit will begin to raise as beneficial bacterial activity begins and will peak in 5 to 10 days.

6.3 Waste water Management

- The waste water generated from the cleaning operations (after each batch removal) shall be collected in appropriate holding tank and put to use in the green belt. Efforts may be made for dry cleaning of the sheds with use of disinfectant so as to avoid use of water.





photocopy attached
Jocuma

Divisional Forest Officer
Khordha Division, Khordha

- Water use and spills from drinking devices shall be reduced by preventing overflow or leakages and using calibrated, well-maintained self-watering devices;
- Improve drainage, reduce standing water and water ditches to control mosquitoes and flies
- Use of pressure pumps, hot water or steam in cleaning activities instead of cold water and plain water scrubs may be encouraged to improve sanitation and reduce the quantities of wash water.

6.4 Other issues

- *Control of Flies:* Proper treatment and disposal of manure, ventilation of sheds, control of temperature, good sanitation, swift repairs of leaks, avoidance of feed spills, prompt removal of broken eggs and dead birds shall be ensured for control of flies in the poultry farms. The farm should have provisions of wire nettings, traps, fly-repellents, insecticides etc.
- *Control of Rodents:* Methods for the control of rodents may include: i) Exclusion ii) Trapping Glue boards iii) Tracking powder iv) rodent proof doors and windows to eliminate rodents/pest infestation.
- As per Bureau of Indian Standards 1374: 2007, on poultry feed specifies that the use of antibiotic growth promoters is not recommended in poultry feed, hence use of antibiotics should not be mixed with feed or administered for non-therapeutic purposes without prescription for diseased birds. ***Regulation for use of antibiotics shall be regulated as per the advisory/directions issued by Department of Animal Husbandry, Dairying and Fisheries and Ministry of Health and the Drug Controller General of India.***

7 Siting Criteria

New Poultry Farms (Set up after issuance of Guidelines) should preferably be established

- 500 m from residential zone in order to avoid nuisance caused due to odour & flies
- 100 m from major water course like River, Lakes, canals and drinking water source like wells, summer storage tanks, in order to avoid contamination due to leakages/spillages, if any.
- 100 m from national Highway (NH) and 50 m from State Highway (SH) in order to avoid nuisance caused due to odour & flies.
- 10-15 m from rural roads/internal roads/village pagdandis
- The Poultry sheds should not be located within 10 m from farm boundary for cross ventilation and odour dispersion






Photocopy attested
Jeevima

**Divisional Forest Officer
Khordha Division, Khordha**

8.0 Regulatory/ Monitoring Mechanism for Poultry Farms

- SPCBs/PCCs shall upload Environmental Guidelines on their website.
- Guidelines shall be applicable to all the category of Poultry Farms.
- Poultry Farms handling birds above 25,000 at single location will have to obtain consent to establish (CTE) and consent for operate (CTO) under the Water Act, 1974 & Air Act 1981 from State Pollution Control Board/Pollution Control Committee.
- As per the directions of Hon'ble NGT dated 10.12.2021 (O.A. No. 320/2021: Gauri Maulekhi Vs. Union of India & Ors, poultry farms handling above 5,000 birds at single location shall also obtain consent to establish (CTE) and consent for operate (CTO) under the Water Act, 1974 & Air Act 1981 from State Pollution Control Board/Pollution Control Committee w.e.f. 01.01.2023
- The Poultry Farms are categorized under "Green" Category, therefore validity of consent will be 15 yrs.
- Animal Husbandry Department of the State/Districts to assist the poultry farms for implementation of Guidelines.



Photo copy attested

Divisional Forest Officer
Khordha Division, Khordha



ତହସିଲଦାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ରଣପୁର

ଗ୍ରାମ / ପୋଷ୍ଟ / ଥାନା / ବ୍ଲକ - ରଣପୁର, ଜିଲ୍ଲା- ନୟାଗଡ଼, ୭୫୨୦୨୬, ଇ-ମେଲ :- tahasiladar.ranpur@gmail.com

Letter No. 4905 /Gen.

Date. 18/ 07 /2024

To

The Additional District Magistrate,
Nayagarh

Sub: Submission of enquiry report regarding O.A No. 108/2024/EZ filed by Sri Srikanta Dash before Hon'ble NGT, East Zone, Kolkata.

Ref.: Dist. Office M. No. 1218/Dt. 29.06.24 (Revenue Sec.)

Sir,

In inviting a kind reference to the order on the subject cited above, I am to say that the matter was enquired by the Revenue Inspector, Hansara and also the Tahasildar, Ranpur along with the field functionaries i.e. Revenue Supervisor, Amin, Chainman after through verification of the relevant records, map, the team visited the spot on 09.07.2024, 10.07.2024 for demarcation of the following schedule of land in presence of the land owner Sri Swaraj Kumar Mohanty, S/O- Suresh Kumar Mohanty, village Ranpurgarh of Swastik Farms. The point wise enquiry report by R.I, Hansara for the purpose is as follows.

1. Mouza	Khata No.	Plot No.	Area	Kissam	
Akhupadar	151/46	312	Ac0.85dec.	Bagayat-II	
	151/38	91	AC03.20de	Bagayat-II	
	151/24	104	Ac09.05dec	Taila	
		106	Ac03.14dec	Bagayat-II	
		90/316	Ac0.41dec	Taila	
		110	Ac0.55dec	Bagayat-II	
		90	Ac.05.95dec	Bagayat-II	
		154	108	Ac1.27dec	UnnataJojana Jogya
		151/23	107	Ac5.00dec	Taila
		151/84	90/335	Ac2.17dec	Taila
	151/72	99,314	Ac3.22dec	Taila	
	151/56	100	Ac0.88dec	Taila	

Photocopy attested
 P. Ranima
 Divisional Forest Officer
 Khordha Division, Khordha

- The owner of Swatik Farms has encroached the Govt. land bearing Plot No. 108, Area Ac0.57 out of Ac1.27, Khata No. 154, Kissam- U.J.J of Mouza-Akhupadar.
- The rest area Ac0.70dec has been used as road for public purpose.
- This road is connected with the main PWD road with mouza-Lakhapada bearing Plot No. 01, Khata No.175 as continuing road through the private Plot No. 314 of Rangin Mohanty, W/O- Swaraj Kumar Mohanty as R.T. This road is also used by forest officials and other adjoining R.Ts (Enquiry report enclosed for reference).

[Handwritten signatures]

Further the R.I, Hansara has submitted her report bearing her office letter no. 117 dtd. 24.07.2023 that (i) on Govt. plot no. 66, one asbestos house is constructed of an area Ac0.04 dec and Ac0.16 encroached by planting some trees. (ii) On Govt. plot no.305, Ac0.15 is encroached from total Ac04.95dec. by planting some trees. No construction of poultry farm found and wire fencing. (iii) On Govt. plot 121, Ac0.03 out of Ac0.32dec is encroached by constructing an Iron gate and as road. (iv) Govt. plot no. 305 is far away from Swastik Farm House and not encroached by Swaraj Mohanty.

Land Schedule

Name of the Mouza	Khata No.	Plot No.	Area	Kissam
Akhupadar	154(Rakhita)	305	Ac015dec out of Ac04.95dec	Jungle
		66	Ac0.20dec out of Ac0.45dec	Jungle
	153(Sarbsadharan)	121	Ac0.03dec out of Ac0.32dec	Rasta

Further as per report of the R.I, Hansara vide her office letter no. 104 dtd. 03.07.2024 a poultry farm is situated on the plot no. 314,110, & 107, the labour quarters are constructed over the plot no.314,106,104 & small ponds on the plot no. 90 & 91.

This is for favour of your kind information and necessary action.

Encl.: Photo copy of R.I, report and Trace map.

Yours faithfully,

[Signature]
Tahasildar, Ranpur
Tahasildar, Ranpur

[Signature]

[Signature]

[Signature]

Photocopy attested

[Signature]

Divisional Forest Officer,
Khordha Division, Khordha

~~42~~

Village - Akhupadar
 Thana - Ranpur NO 138
 Tahasil - Ranpur NO 138
AKHUPADAR
 Dist - Nayagarh
 Scale 1/4 inch = 1 mile
 year 1995-96



[Signature]
 Revenue Inspector
HANSAKA

[Signature]
 Tahasildar
AMIN

[Signature]
 Tahasildar
AMIN

[Signature]
 RO, SPCCB, Bhubaneswar

[Signature]
 Tahasildar, Ranpur

[Signature]
 Addl. Dist. Magistrate
NAYAGARH

[Signature]

Letter No:- 117 Date:- 24/7/2024

To,

The Tahasildar Rampur

Sub:- Regarding Demarcation of O.A. Case No - 108/2024-EZ

Ref:- Your Good office Letter NO-4982, Dt. 20/07/2024

Sir, with reference to your kind order and the subject cited above, we the following team members consisting of Revenue Supervisor Rabincha Naik, R.I. Susamma Sahoo, Amin Sudam Charan Behera, Lakshman Prasadham, Chairman Jaya Prakash Rout, and Biswajit Biswal proceed to Mouza - Akhupadar with forest personnel on dt. 24/07/2024 and demarcated the below mentioned suit land in presence of encroacher of plot No - 66 and 305 and on demarcating the suit land we found that the above mentioned lands has been encroached by Rajendra Das, s/o - Chaitanya Das, Village - Akhupadar. Partly on Govt plot No - 66, one asbestos house is constructed of Area - AC-0.04.00 and AC-0.16 is encroached by planting (Four decimal) (Sixteen decimal)

Some trees on Govt. plot NO - 305, AC - 0.15 is encroached from total AC-4.95 by planting some trees and wire fencing. No construction of poultry farm found.

(ii) On Govt plot - 121, AC - 0.03 is encroached by constructing a Iron gate and as road from Swastik Farm House and not encroached (iv) Govt. plot No-305 is bare away by Swaraj Mohanty, this is for your kind information and necessary action.

Land Schedule

Mouza - Akhupadar

(i) Khata No - 154 (Rakhita)

Plot No - 305, AC - 0.15 out of AC - 4.95, KISSAM - Jungle

(ii) Khata No - 154 (Rakhita)

Plot No - 66, AC - 0.20 out of AC - 0.45, KISSAM - Jungle

(iii) Khata No - 153 (Sarba Sadhan) - Plot No - 121, AC - 0.03 out of AC - 0.32, KISSAM - Rasta

24/07/2024 Amin Rampur Tahsil

24/07/24 Amin Rampur Tahsil Rmkf Bcmf. f.a. sctur dt. 24/07/24

Yours faithfully R. I. Hansara Revenue Supervisor

24/07/2024 Ranpur

BISWAJIT BISWAL Chairman

land schedule

X5

Mouza	khata NO	Plot NO	Area	Nisam		khata NO	Plot	Nisam	Area
Akhupadar	151/46	312	Ac 0.85	Bagayat I-I					
	151/38	91	Ac 03.20	Bagayat-I-I					
	151/24	104, 106, 90/316, 110, 90	Ac 19.10		→	151/24	104	Taila	Ac 9.05
154	108		Ac 1.27	u. y. j		"	106	Bagayat II	Ac 3.24
151/23	107		Ac 5.00	Taila		"	90/316	Taila	Ac 0.41
151/24	90/935		Ac 2.17	Taila		"	110	Bagayat II	Ac 0.55
151/22	99, 314		Ac 3.92	Taila		"	90	Bagayat II	Ac 5.95
151/56	100		Ac 0.88	Taila					
							5 Plots		Ac 19.10

Biswasjit Biswas
Chairman

Amir
Secretary

Amir Ranpur
10/07/2024

Amir Ranpur Tahasil
10/07/24

Amir
10/07/2024

R.S. Ranpur
बरेबर १०/०७/२०२४
७६५ १५१५

Yours faithfully

Sahoo
10/7/2024
R.I. Hansaria

Ranjit Behara Secretary

Ranjit
10-07-24
R.I.

- 46 -

Translation version in Odia to English

Schedule XVIII—Form No. 21—A

Forest Department, Odisha

0197405

1842/158

.....Khordha.....DIVISION

Note – This report is to be submitted within 24 hours of this detection

Offence Report No...03R of 2024-25

Date...01.07.2024.

1. Place of occurrence— In Maninag R.F. near Akhupadar village
2. Date and hour of detection— On dt. 01.07.2024 at about 8.00 AM
3. Name (S), parentage and residence
Of Offenders— Sri Swaraj Mohanty (Raja Mohanty)
S/O-Suresh Mohanty
Vill-Amalapada, Ranpur, Ward No. 12
PO-Ranpur, PS-Ranpur
Dist-Nayagarh
4. Property seized, if any— 0.28 Ha. Reserve Forest
5. Custody of seized property—
6. Name of parentage and residence
Of witness(es), if any—
 1. Ranjit Behera, Forester, Ranpur
 2. Abinash Kumar Khuntia, Forester (Spl.), Ranpur
 3. Kailash Chandra Pani, Squad
 4. Tapan Kumar Pradhan, Squad
 5. Ashok Kumar Total, Squad
7. Nature of offence and facts of the case—On dt. 01.07.2024 at 8.00 AM while I was on patrolling in Maninag R.F. with above mention witness. We found that a waterbody has been dug out adjoining to the boundary of Maninag R.F. on doubt we search the boundary pillar but could not get it. So, we verified it in Avenza map that point 0.75 Acre (0.28 Ha.) of forest land have been encroached in between Pillar No. 114 & 115. Pillar No. 114 (GPS No. N20 3 25.651250 E85 19 29.172000) reached after tracking and found that there is the pillar is missing. After detail verification on that spot we came to know that the person whose name has been mentioned Colum No. 3 has dug out the waterbody by encroaching the forest land in some year back. So, we have prepared the seizure list in presence of witness and sign the witness the seizure list at last we have booked the case and intimated to the Forester.

Yours faithfully,

-Sd-

Emilia Toppo, Fg. Ranpur Beat

Jodai

Forest Range Officer
Ranpur Range

- LXF -

Translation version in *Odia to English***Statement of witness of Sri Ashok Kumar Total**

I Sri Ashok Kumar Total, S/O-Sarbeswar Total of village Ranpur on dt. 01.07.2024 a statement is being written that I alongwith Sri Ranjit Behera, Forester, Emilia Toppo, Forest Guard & other forest staffs of Ranpur Range while on patrolling in Maniang R.F. we found that a waterbody has been dug out in between pillar no. 114 & 115 adjoining to the plot no. 91 of Mouza Akhupadar. After detail enquiry it is revealed that Sri Swaraj Mohanty has dug out the waterbody illegally in the plot no. 91 whose owner is his wife Smt. Rangeen Mohanty. The encroachment area is 0.28 Ha. Of Forest Land which is illegal, they have dug out.

-Sd-

Ashok Kumar Total

Attested by me

Forest Range Officer
Ranpur Range

FORM-II

(Vide sub-rule (3) of Rule 3 of the Orissa Forest (Detection, Enquiry and disposal of Forest Offences) Rule 1980)

SEIZURE LIST

- 1. Date and time of seizure- 01-01-07 2024 ରାତି, ସକାଳ 8 ଘଣ୍ଟା ସମୟରେ
- 2. Place of seizure- ମୂଳାପାଳ ମଞ୍ଚର ନିକଟରେ ଆମ୍ବୁପାଲ ଗ୍ରାମ ନିକଟରେ
- 3. Particulars of the property Seized- 0.28 ହେକ୍ଟର ମଞ୍ଚର ନିକଟରେ

- 4. Name and address of the Accused person(s)- 1- ମୁକ୍ତ ମୁକ୍ତ (ହୋତା ମୁକ୍ତ)
ପିତା- ମୁକ୍ତ ମୁକ୍ତ
ମା- ଅନିତା ଦେବୀ, ହାତୁଣ୍ଡି, କୁମ୍ଭାରୀ
ଜୋ- ହାତୁଣ୍ଡି, ପାଳ- ହାତୁଣ୍ଡି
ଜ- ନିରାକର

5. Signature of the accused Person- ଆମ୍ଭାଣୀ ଶାଂତି କହି ଦେଇ ନିଜର ଦସ୍ତଖତ କରୁଛି ଏବଂ ସତ୍ୟତା ପ୍ରମାଣ କରୁଛି ।

- 6. Name and address of the Witness (es)- 1- ମୁକ୍ତ ମୁକ୍ତ, କୁମ୍ଭାରୀ, ହାତୁଣ୍ଡି
2- ଅନିତା ଦେବୀ, କୁମ୍ଭାରୀ, ହାତୁଣ୍ଡି (SPL)
3- ବିନୟ କୁମାର (Squad)
4- ବିନୟ କୁମାର (Squad)
5- ଅନିତା ଦେବୀ (Squad)

- 7. Signature of the witness (es)- 1- Renua Bhandari
2- Akhendra Singh
3- Kishor Chandra Patra
4- Tapon Kumar Pradhan
5- Ashok Kumar Patra

Photocopy attested by
Renua
Divisional Forest Officer
Khordha Division, Khordha

8. Seizure Mark- 3 G.O. 2 SEIZED

9. Signature of the officer directing the seizure- ମୁକ୍ତ ମୁକ୍ତ, ହୋତା ମୁକ୍ତ

FORM-II

(Vide sub-rule (3) of Rule 3 of the Orissa Forest (Detection, Enquiry and disposal of Forest Offences) Rule 1980)

SEIZURE LIST

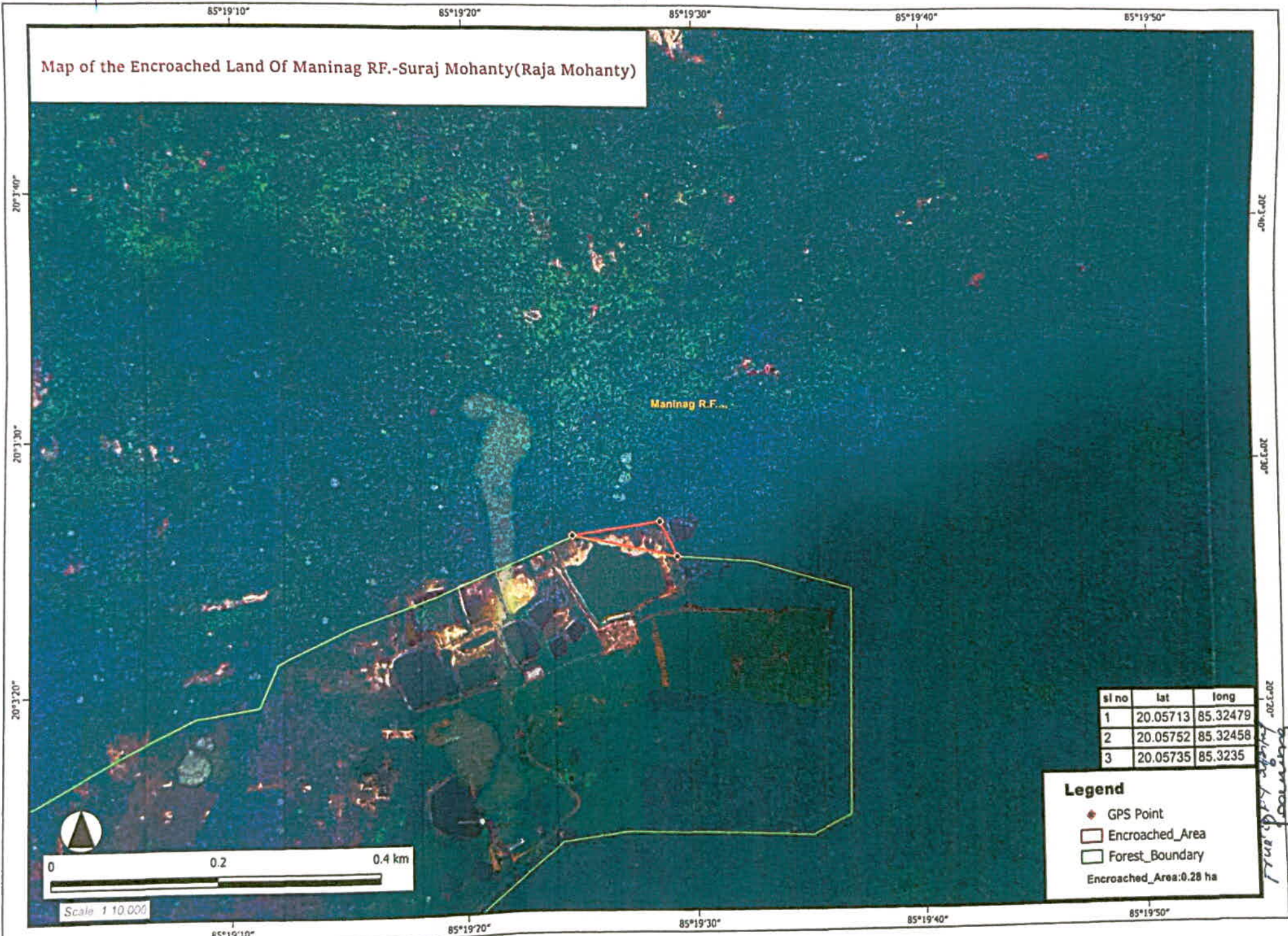
- | | | |
|----|---|--|
| 1. | Date and time of seizure- | On dt. 01.07.2024 at about 8.00 AM |
| 2. | Place of seizure- | In Maninag R.F. near Akhupadar village. |
| 3. | Particulars of the property Seized- | 0.28 Ha. Reserve Forest |
| 4. | Name and address of the Accused person(s)- | Sri Swaraj Mohanty (Raja Mohanty)
S/O-Suresh Mohanty
Vill-Amalapada, Ranpur, Ward No. 12
PO-Ranpur, PS-Ranpur
Dist-Nayagarh |
| 5. | Signature of the accused Person- | Refused to Sign, the accused saying that I have not committed in offence. |
| 6. | Name and address of the Witness (es)- | 1. Ranjit Behera, Forester, Ranpur
2. Abinash Kumar Khuntia, Forester (Spl.), Ranpur
3. Kailash Chandra Pani, Squad
4. Tapan Kumar Pradhan, Squad
5. Ashok Kumar Total, Squad |
| 7. | Signature of the witness (es)- | 1. -Sd- (Ranjit Kumar Behera, Forester, Ranpur)
2. -Sd- (Abinash Kumar Khuntia, Forester (Spl.), Ranpur)
3. -Sd- (Kailash Chandra Pani, Squad)
4. -Sd- (Tapan Kumar Pradhan, Squad)
5. -Sd- (Ashok Kumar Total, Squad) |
| 8. | Seizure Mark- | Seizure Hammer Mark No. 171 |
| 9. | Signature of the officer affecting the seizure- | -Sd- (Emilia Toppo, Fg. Ranpur Beat) |

Attested by me

J. Palai
**Forest Range Officer
Ranpur Range**

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Map of the Encroached Land Of Maninag RF.-Suraj Mohanty(Raja Mohanty)



Divisional Forest Officer
 Khordha Division, Khordha

NOTICE

To,

Swaraj Mohanty S/O- Suresh Mohanty, At-Amalapada (Ward No. 12),
PO-Ranpur, PS- Ranpur, Dist-Nayagarh

You have encroached on a part of Maninag Reserve Forest by digging a pond illegally and occupy it forcibly by making fence around it. Give the details of forest criminal case against you to Ranpur Forest Range Officer's Office within 7 days. Otherwise action will be taken against you.

Prasid Bera
Forester,
Ranpur Section, Ranpur.

[Faint, illegible text, possibly a stamp or official communication]

Photocopy affected
Posuina
Divisional Forest Officer
Khordha Division, Khordha

To

The Forester,

Ranpur Forest Division, Nayagarh.

Sub- Reply to the notice dated NIL.

Respected sir,

I, Sri Swaraj Mohanty, S/o Suresh Mohanty, residing at- Amla Pada, Ward-12, P.S. Ranpur, P.O. Ranpur, Dist. Nayagarh, would like to submit that the notice was received on dated 19/07/2024 but from the notice, I am unable to understand the contents and the intention thereof.

At the outset, I deny and object all the allegations made out in the notice. It is mentioned in the notice that I have encroached a part of Maninag Reserve Forest by digging a pond illegally and occupying it forcibly by making fence around it but it may be clarified that I have never ever encroached any reserve forest, in any manner whatsoever.

In so far as digging pond is concerned in the land which is very much in my possession and is towards Maninag Reserve Forest have never been encroached by me in any manner whatsoever. I have my pond in my land which is recorded in the name of my wife and son.

As far as digging pond is concerned, I have never made any artificial pond. Rather, the land which is recorded in the name of my brother and my wife, namely Swarup Kumar Mahanti and Rangeen Mohanty, and we are running/operating our farmhouse on the land since almost 20 years, without encroaching upon the forest land. The land which is towards the Maninag

Photocopy attested
Posuima
Divisional Forest Officer
Khordha Division, Khordha

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Reserve Forest has never been encroached or I have never created any artificial pond towards that end. But the rain water comes to my land with a lot of force.

Insofar as creating a fence around my land forcibly is concerned, it is absolutely false and frivolous because there is no question of creating a fence forcibly in my land. If there is any forcible fencing, then it has never been objected by anybody including your good office in any manner whatsoever. I do not understand on what basis such allegation has been made out.

It is to mention here that, time and again your officers have verified the land and have never ever questioned my possession of the recorded land or they have ever raised any question regarding encroachment towards the forest land.

The notice does not specify the Plot number, Khata number or any Revenue area which has been allegedly encroached by me. Therefore, I believe that probably this notice has been issued to me by mistake and I have got no reason to reply to such a notice which does not disclose any specific point with regard to the alleged action.

The second line of the notice, I have been called for giving the details of forest criminal cases against me but it may be submitted for your appreciation that, no forest case is pending against me in any manner whatsoever and there has never been any criminal case initiated against me since the inception. So, I think that this notice is wrongly sent to me and hence I request you to withdraw this notice in the interest of justice.

Photocopy attached
Poanema
Divisional Forest Officer
Khordha Division, Khordha

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Therefore, it is to mention here that as at the outset, I have denied the allegations and I am no way encroaching the forest land.

Be that as it may, I request your good office to verify the land (which you have done several times time and again periodically) and I have no objection, if your good office may verify the land and make appropriate measurement, find out the pillar postings of the Reserve Forest Border and then take appropriate measures for segregating my land from the forest land. I give my unconditional undertaking to support the said process and cooperate with your good office to the best of my ability. As I am a bona-fide landowner and having the absolute, peaceful and undisputed possession over the private land (Mouza- Akhuapda) since almost 20 years since there has been no objection either by any individual or any Government agencies in any manner whatsoever.

I believe that such notice is being issued by mistake and is liable to be withdrawn.

Thanking You.

RANPUR

25/8/21.

Yours Sincerely,

Swaraj Kumar Mohanty
Swaraj Mohanty

photocopy attested

Pooema

**Divisional Forest Officer
Khordha Division, Khordha**

To

Swaraj Mohanty
S/O- Suresh Mohanty,
At-Amalapada (Ward No. 12),
PO-Ranpur, PS-Ranpur, Dist-Nayagarh.

Sub: - Encroachment in Maninag Reserve Forest near Pillar No. 114 to 115.

As per your reply to the notice issued by Forester, Ranpur Section, Ranpur, you are requested to attend a joint verification survey on dt. 29.07.2024.

Hence, once again you are requested to attend on above mentioned date for joint verification near Pillar No. 114 & 115 in Maninag Reserve Forest to identify the actual status of the encroachment.

CR/10.
29/7/24

~~Ranpur Section~~
Ranpur Section
Forester,
Ranpur Section, Ranpur

photo copy attached
P. S. S. S.
Divisional Forest Officer
Khordha Division, Khordha



OFFICE OF THE FOREST RANGE OFFICER, RANPUR RANGE, RANPUR

At./PO Ranpur, Dist. Nayagarh, E.mail ID foranpur@gmail.com

Memo No. 456 dt. 12.08.2024

To

The Tahasildar,
Ranpur Tahasil, Ranpur.

Sub: - Intimate the owner of the Plot No. 91 of Mouza - Akhupadar.

Sir,

With reference to the subject cited above, I would like to inform you that the Plot No. 91 of Mouza Akhupadar is adjoining to our Maninag R.F. An illegal waterbody has been dug out for which we want to book a case against the owner of the land.

Hence, I would like to request you kindly intimate the owner of the land of Plot No. 91 of Mouza Akhupadar for further preparation of case record against the culprit.

Yours faithfully,

J. Dahi
Forest Range Officer,
Ranpur Range, Ranpur.

Photo copy attached

P. S. S. S. S.

**Divisional Forest Officer
Khordha Division, Khordha**

Received
[Signature]
12/08/2024

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NOTICE

To

Smt. Rangeen Mohanty, W/O- Swaraj Mohanty, At-Amalapada (Ward No. 12), PO-Ranpur, PS- Ranpur, Dist-Nayagarh

Take note that you have been implicated with a Forest case vide OR No. 03R of 2024-25 dt. 01.07.2024 For the Commission an offence U/S 27 (3) (c).

Therefore, you are hereby directed to personally appear before the undersigned officer, within 7 days at Range Office, Ranpur positively during the working period to answer the said charges, failing which appropriate legal action will be taken up against you.

Place: Ranpur Forest Range Office
Date: 02/09/2024

R. B. Roy
02/09/2024
Range Forester.
Ranpur Section, Ranpur.

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photo copy attached
Poseema
Divisional Forest Officer
Khordha Division, Khordha

NOTICE

To

Swarup Mohanty S/O- Suresh Mohanty, At-Amalapada (Ward No. 12),
PO-Ranpur, PS- Ranpur, Dist-Nayagarh

Take note that you have been implicated with a Forest case vide OR No.
03R of 2024-25 dt. 01.07.2024 For the Commission an offence U/S 27 (3) (c).

Therefore, you are hereby directed to personally appear before the
undersigned officer, within 7 days at Range Office, Ranpur positively during
the working period to answer the said charges, failing which appropriate legal
action will be taken up against you.

Place - Ranpur Forest Range office
Date - 02/09/24

P. Behera
dt. 02/09/24
Forester,
Ranpur Section, Ranpur.

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Photocopy attested
P. Behera
Divisional Forest Officer
Khordha Division, Khordha

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Inquiry Report of Forest Range Officer, Ranpur Range, Ranpur

Soon after getting the case record from Ranjit Behera, Fr. Ranpur on dt. 01.07.2024 I verified the spot and found that a waterbody for a size of (50 mtr. X 40 mtr.) has been dug out. After detail verification we found that the waterbody has been dug out in Maninag R.F. in between Pillar No. 114 to 115. After detail measurement it comes to 0.28 Ha. of forest land has been encroached by Smt. Rangeen Mohanty, W/O- Swaraj Mohanty, At-Amalapada (Ward No. 12), PO-Ranpur, PS-Ranpur, Dist-Nayagarh as because the plot no. 91 is adjoining to the encroached forest land.

Further I want to intimate you that Sri Swaraj Mohanty the owner of Swastik Farm has dug out a waterbody in the plot no. 91 of Mouza Akhupadar whose owner is his wife Smt. Rangeen Mohanty, which is extended in to Maninag R.F. covering an area of 0.28 Ha. of the forest land.

Hence, the case is booked against Sri Swaraj Mohanty for violation of Section 27 of Odisha Forest Act, 1972 and Punishable under said Act.

Dola
Forest Range Officer,
Ranpur Range, Ranpur.
Ranpur Range

photo copy attached
Pasunima
* Divisional Forest Officer,
Khordha Division, Khordha